

IN THE INCOME TAX APPELLATE TRIBUNAL
RAJKOT BENCH, RAJKOT
**Before: Shri Mahavir Prasad, Judicial Member
and Shri Amarjit Singh, Accountant Member**

[Conducted through E-Court at Ahmedabad]

**ITA No. 250/Rjt/2017
Assessment Year 2011-12**

M/s. Amar Tractors, Nr. Bypass Road, Lathi Road, Amreli PAN: AABCN5691G (Appellant)	Vs	The ITO, Ward-2(3), Amreli (Respondent)
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Revenue by: Shri S.S. Rathi, Sr. D.R.
Assessee by: Withdrawal Application

Date of hearing : 11-08-2021
Date of pronouncement : 25-08-2021

आदेश/ORDER

PER : AMARJIT SINGH, ACCOUNTANT MEMBER:-

This assessee's appeal for A.Y. 2011-12, arises from order of the CIT(A)-3, Rajkot dated 16-06-2017, in proceedings under section 143(3) of the Income Tax Act, 1961; in short "the Act".

2. The assessee filed written submission to withdraw the appeal on the ground that he has opted to avail benefits of Vivad se Vishwas Scheme, 2020. When the matter was called for hearing, the ld. counsel for the assessee at the outset has submitted that he does not want to pursue the said

appeal and requested that his application for withdrawal of appeal may please be granted.

3. The Id. Departmental Representative for the Revenue stated that he has no objection to withdraw the appeal in the circumstances narrated on behalf of the assessee.

4. We have considered the submission and application of the assessee for withdrawal of the appeal. A reference has been made in sub-section (2) & (3) of section 4 of Direct Tax Vivad se Vishwas Scheme, 2020 for the purpose of withdrawal of appeal. In the light of the provision made in the scheme and after considering the material on record, the aforesaid request for withdrawal of appeal of the assessee to avail the VSV Scheme, 2020 in accordance with law is allowed. However, in case, any issue is remained un-resolved under the said scheme, then, the assessee will be at liberty to file the Miscellaneous Application to recall this order to restore the original appeal within the time limit provided in the act.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 25-08-2021

Sd/-
(MAHAVIR PRASAD)
JUDICIAL MEMBER
Ahmedabad : Dated 25/08/2021

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order,

Assistant Registrar,
Income Tax Appellate Tribunal,
Rajkot